

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 33 of 2004

(in OA No. 445 of 2002)

Jabalpur, this the 10th day of May, 2004.

Ashish Bhargava, Aged about 32 years,
S/o Shri H.P. Bhargava,
R/o 3607, Katra, Adhartal, Jabalpur

APPLICANT

VERSUS

1. Union of India
through its Secretary
Ministry of Defence,
Govt. of India,
New Delhi.
2. The Director General
Ordnance Factories Board,
10-Auckland Road,
Kolkata.
3. The General Manager
Ordnance Factory Khamariya
Jabalpur.

RESPONDENTS

O R D E R (in circulation)

By M.P. Singh, Vice Chairman -

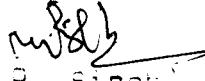
This review application has been filed to review the order passed by the Tribunal on 10.3.2004 in OA No. 445/2002.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC.

In exercise of the jurisdiction under Order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise (See-Parsion Devi Vs. Sumitri Devi and others, CT 1997(A) SC 480)

4. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.


(Nasim Khan)
Judicial Member


(M.P. Singh)
Vice Chairman